

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 266 OF 2015 &**  
**IA NO. 428 OF 2015**

**Dated : 8<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>GMR Kamalanga Energy Ltd.</b>	<b>.... Appellant(s)</b>
<b>Vs.</b>	
<b>Power Grid Corporation of India Ltd. &amp; Anr.</b>	<b>.... Respondent(s)</b>

Counsel for the Appellant (s) : Ms. Nayantara A. Pande

Counsel for the Respondent(s) : Ms. Sanjna Dua  
for Ms. Suparna Srivastava for R-1

Mr. K.S. Dhingra for R-2

**ORDER**

The learned counsel, Ms. Nayantara A. Pande, representing the learned counsel, Mr. Alok Shankar, appearing for the Appellant, submitted that the instant matter may kindly be adjourned on the ground that Mr. Alok Shankar, appearing for the Appellant, is not keeping well due to ill health.

The learned counsel appearing for the Respondents submitted that they do not have any objection to the adjournment of this matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, place on record.

In the light of above submissions, re-list this matter for hearing on **17.01.2018**, as agreed by the learned counsel appearing for both the sides.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**